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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

* * *

Date of Decision: 03.12.96

CP.22/96 (OA 61/96)

Babulal Sharma, Casual Labour in the office of Chief Post Master General, Rajasthan Circle, Jaipur.

... Petitioner

Versus

Shri Gautam Gupta, Chief Post Master General, Rajasthan Circle, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.C.B.Sharma

For the Respondent

... Mr.Zakir Hussain, brief holder
for Mr.M.Rafiq

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition u/s 17 of the Administrative Tribunals Act, 1995, by the petitioner, Babulal Sharma, stating therein that the respondent, by not deciding his representation, at Ann.A-6, dated 21.3.95 in terms of the direction of the Tribunal in OA 61/96, decided on 31.1.96, within the stipulated period of two months, has committed contempt of court.

2. We have heard the learned counsel for the petitioner and Mr.Zakir Hussain, brief holder for Mr.M.Rafiq, counsel for the respondent, and have perused the records.

3. The respondent has produced an order dated 6.11.96, by which the representation of the petitioner has been decided. He has also produced another order dated 6.11.96, by which temporary status has been conferred upon the petitioner. These documents have been taken on record. The decision of the Tribunal has been fully complied with. This Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(O.P.SHARMA)

ADMINISTRATIVE MEMBER

VK

G.K.K.
(GOPAL KRISHNA)

VICE CHAIRMAN